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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD


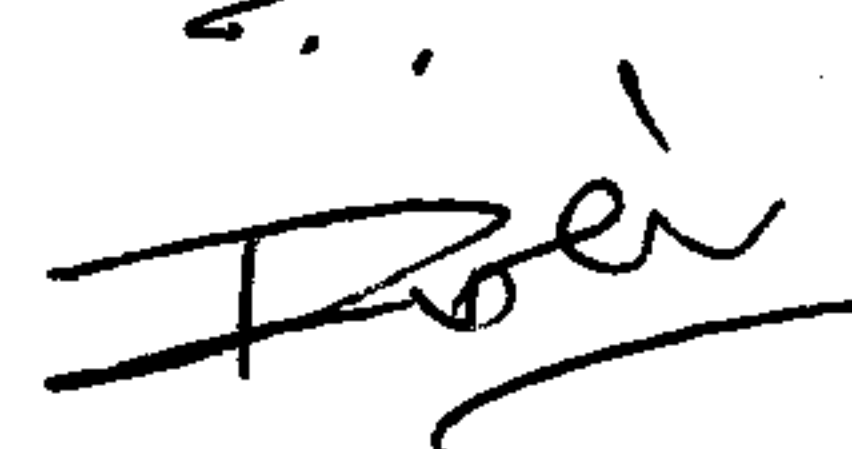
C.P. (I.B) No. 211/9/NCLT/AHM/2017

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.04.2018

Name of the Company: Sanjay Shukla
V/s.
B P Food Products Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	VAIBHAVI PARIKH	ADVOCATE	RESPONDENT	
2.	RISHABH GUPTA	ADVOCATE	PETITIONER RESPONDENT	

ORDER

Advocate Mr. Rishabh Gupta is present for Operational Creditor/ Petitioner.
Advocate Ms. Vaibhavi Parikh present for Respondent.

The Learned Counsel seeks for adjournment however, Learned Counsel for the
Petitioner vehemently opposed the same. Therefore, to meet the end of justice a final
opportunity is granted for argument.

List the matter on 29.05.2018 as a last chance.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 26th day of April, 2018.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL